

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 354 of 1995

Wednesday, this the 8th day of March, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. CI Abraham,  
S/o Varkey Iype,  
Technical Supervisor,  
Telephone Exchange, Vengoor,  
Vengoor PO  
(residing at Chennamkudiyil House,  
Panipra PO, Thrikkariyoor (Via)) .. Applicant

By Advocate Mr. M Paul Varghese

Vs.

1. Junior Telecom Officer, Phones  
(Group Exchanges - North)  
Perumbavoor - 683 542.
2. Sub Divisional Officer, Telegraphs  
Perumbavoor.
3. General Manager, Telecom  
Department of Telecommunications,  
Ernakulam, Kochi-16.
4. Chief General Manager, Telecom  
Department of Telecommunications,  
Thiruvananthapuram.
5. Director of Telecom,  
Department of Telecommunications,  
New Delhi. .. Respondents

By Advocate Mr. Varghese P Thomas, Additional Central  
Government Standing Counsel

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to respondents to conduct a screening test in accordance with the A-1, and to include his name in the cadre of Telecom Technical Assistants. There is no legal right as such, in an employee to get a screening test held or to get included in a list. His real grievances appear

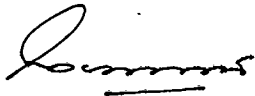
to be that he was not notified of the screening test, and that his option was not sought, as required in A-1. This is a question of fact and a question of fact must be adjudicated by the competent authority. Applicant may take his grievances before the competent authority who is said to be the third respondent. We find a cryptic order issued by second respondent to the effect that -

"DGM(Admn), O/o CGMT, TVM (whatever that means) had circulated information".

2. We direct third respondent to ascertain whether such notice had been given, and if so how, and whether that was publication in the real sense. This will be done within six weeks from the date of receipt of a representation by applicant.

3. The Original Application is disposed of as aforesaid. No costs.

Dated the 8th March, 1995



SP BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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List of Annexures

Annexure-A1: True photostat copy of letter No.Rectt/  
77-5/94 dated 3.5.1994 sent on behalf of  
4th respondent (Endt. No. 35/PBR/94-95  
152 dated 16.6.94 of 2nd respondent)